

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1542(KB)2018
IA(I.B.C)/1383(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH JULY 2024

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| IN THE MATTER OF | BALAJI METALS VS GONTERMANN - PEIPERS INDIA LIMITED |
| UNDER SECTION | IBC UNDER SEC 9 |

Appearance (via video conferencing/physically)

Mr. Kumarjit Banerjee, Adv.] For the Applicant
Mr. Adil Naushad, Adv.]
Ms. Sanchari Chakraborty, Adv.]

Mr. Raj Singhania, Liquidator] For the Liquidator

Mr. Joy Saha, Sr. Adv.] For the Respondent
Ms. Tanvi Luhariwala, Adv.]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.
2. **IA(I.B.C)/1383(KB)2024:**
 - a. This application has been preferred to seek the following reliefs:
 - i. The Liquidator tried to depute security personnel to protect the materials lying in the site as the Successful Auction Purchaser has not taken over possession of the assets of the Corporate Debtor for the Liquidator.
 - ii. Learned Senior Counsel Mr. Joy Saha appearing on behalf of the Successful Auction Purchaser alleges that there has been no inventory so far after the last inventory in the year 2023.
 - iii. Hence, we direct a fresh inventory report be prepared filed before this Tribunal on the next date of hearing.

- iv. For the purpose, detailed and thorough inventory be undertaken comparing the materials mentioned in information memorandum with those lying in the site discrepancies, if any, be pointed out to this Tribunal by way of an appropriate report on the next date of hearing, whereafter the direction regarding payment of security personnel would be considered.
- v. The inventory would be completed within one week starting from Thursday i.e., 18th July, 2024.
- vi. Let reply affidavit be filed on behalf of the Successful Auction Purchaser within a period of two weeks.
- vii. List this matter on **12th August, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)